

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).1242/2006.

(From the judgement and order dated 27/10/2005 in DBCSA No.615/2004
of The HIGH COURT OF RAJASTHAN, JAIPUR BENCH)

M. RAJA Petitioner(s)

VERSUS

CEERI EDUCATIONAL SOCIETY PILANI & ANR. Respondent(s)

[With prayer for interim relief and office report]

Date: 25/08/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE DALVEER BHANDARI

For Petitioner(s) Mr. V. Sivasubramanian, Adv.
Mr. Bikas Kar Gupta, Adv.
Mr Vinay Kumar Garg, Adv.

For Respondent(s) Ms.Sonia Mathur, Adv.

UPON hearing counsel the Court made the following

O R D E R

Put up for final disposal after one week. Rejoinder affidavit, if
any, may be filed in

the meantime.

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(Subhash Chander)

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